

the other Minister, Petroleum and Chemicals Minister who has accepted the award—what further negotiations are needed. Am I to understand that the Chairman of the IDPL is refusing to take back the employees. I want an assurance from the Minister that the orders will be implemented and there will not be any more negotiations.

Sir, the Cabinet Minister is not here. He should be summoned immediately. The decision should be implemented immediately.

MR. SPEAKER: Mr. Sathe.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): rose—

MR. SPEAKER: No, please. I am only calling Mr. Sathe to make his submissions by way of personal explanation.

SHRIMATI PARVATHI KRISHNAN: I would like to seek a clarification.

MR. SPEAKER: No question of your seeking any clarification without my permission. There should be no discussion after the Minister's statement.

13.26 hrs.

PERSONAL EXPLANATION BY  
 MEMBER

SHRI VASANT SATHE (Akola): Sir, to-day, in the newspaper—*The Times of India* newspaper particularly, there is a news item appearing which is relating to the 'Bill to take over sick textile mills stalled'. There it has been stated that:

"He was joined by another Congress Member, Mr. V. P. Sathe, who said the provision betrayed 'utter dishonesty of the government'".

Now, I beg to submit that this is a wrong quotation given by the newspaper. Exact wordings that were uttered yesterday when Shri Stephen was speaking were—I want to be precise—this.

When Shri Stephen was speaking he had pointed out the obvious contradiction in clause 5(1)(b) and (1)(c) of the Bill. He says:

"In one sense, you accept liability and at a subsequent place you say that it shall not be enforced. And you say that that is not the meaning. Then the mutual contradiction arises. It is an absurd proposition that is coming forward."

At that point I said:

"It is utterly dishonest."

My words have a reference only to the contradictory provision and I was not imputing any dishonesty to the government as reported in the *Times of India*. That is what I want to submit.

MR. SPEAKER: You should have written to me also.

SHRI VASANT SATHE: I want that the *Times of India* should correct this.

MR. SPEAKER: Mr. Kotoki.

13.28 hrs.

CODE OF CIVIL PROCEDURE (AM-  
 ENDMENT) BILL—contd.

SHRI LILADHAR KOTOKI (Nowgong): Sir, I move:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".